

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7519/2019

[Arising out of impugned final judgment and order dated 17-01-2019 in CRLAP No. 454/1988 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

NARENDRA SINGH & ORS.

Respondent(s)

(IA No. 16844/2020 - EXEMPTION FROM FILING O.T.
IA No. 16843/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 03-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Vishwa Pal Singh, AOR
Mr. Divyesh Pratap Singh, Adv.
Mr. Prateek Rai, Adv.
Mr. Mukesh Kumar, Adv.
Mr. Anurag Pandey, Adv.
Mr. Suraj Pal Singh, Adv.

For Respondent(s) Mr. Anubhav Kumar, Adv.
Mr. Abhishek Swarup, Adv.
Ms. Gauri Swarup Bansal, Adv.
Mr. Chetan Sharma, Adv.
M/S. Manoj Swarup And Co., AOR

UPON hearing the counsel the court made the following
O R D E R

On the joint request of the learned counsel for the
parties, list after two weeks on a non-miscellaneous day.

(Ram Subhag Singh)
Assistant Registrar

(Geeta Ahuja)
Assistant Registrar-cum-PS